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In The Central Administrative Tribunal
Jaipur Bench, Jaipur

OA No.55/1999

O.A./T.A./M.P. No.

Fazalludin VERSUS Union of India & Ors.

Date of Order	Orders
06.8.2001	<p>Mr.P.P.Mathur - Counsel for applicant. None for the respondents.</p> <p>The counsel for the applicant submits that the representation of the applicant has been rejected vide order dated 17.12.98 by a nonspeaking order. The counsel for the applicant seeks only the direction to the respondents to decide/dispose of his representation by a speaking order for which the applicant is ready to file a fresh representation.</p> <p>In view of his submissions before us, we direct respondent No.3, the Dy.Controller of Stores (E), Western Railway, Nagar, Ajmer, to decide/ dispose of the representation if filed by the applicant within 15 days from the date of passing of this order, by a reasoned and speaking order, considering the grievances of the applicant, according to rules. If the applicant feels aggrieved by the said disposal of the representation, he is at liberty to approach the appropriate forum for redressal of his grievances.</p> <p>With the above directions, this O.A is disposed of with no order as to costs.</p> <p><i>Chand</i> (A.P. Nagrath) Member (A)</p> <p><i>S.K. Agarwal</i> (S.K. Agarwal) Member (J)</p> <p><i>Copy sent to R-2</i> <i>W.D.A.</i> <i>Dated</i> <i>24/8/01</i></p>